

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. MA/548/2020 IA/2418/2020 IA/2538/2021 C.P. (IB)/3804(MB)2018

IN THE MATTER OF

Reliance capitaltd

... Petitioner

Vs

Win Trendz Exim Pvt ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:

Adv. Aayush Kothari (PH)

For the Respondent:

ORDER

MA 548 of 2020- Counsel for the Applicant prays for a short adjournment so as to get fresh appropriate instructions. In view of the request made, adjourned to **07.05.2024**.

IA 2418 of 2020- None for the Respondent despite service. In the interest of justice, one last opportunity is granted to the Respondent to appear. If none appears on the next date of hearing, we shall be constrained to proceed ex-parte against the Respondent. Adjourned to **07.05.2024**.

IA 2538 of 2021- Counsel for the Applicant prays for a short adjournment. Allowed as prayed for. Adjourned to **07.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/